

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 139 OF 2018

Dated: 6th July, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

UJVNL

.... Appellant(s)

Versus

Uttarakhand Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Anand Tiwari
Mr. Shashwat Singh

Counsel for the Respondent(s) : Mr. Raunak Jain
Mr. Vishvendra Tomer
h/f Mr. Buddy A. Ranganadhan for R-1

ORDER

Mr. Raunak Jain, learned counsel appearing for the first Respondent prays for four weeks to file reply. His submission is placed on record.

Learned counsel for the Respondents are permitted to file their respective replies on or before 3-8-2018 after serving copy on the other side. Thereafter, the Appellant may file rejoinder on or before 17-8-2018, after serving copy on the other side.

List the matter on **21-8-2018**, as agreed by the learned counsel appearing for the parties.

(S. D. Dubey)
Technical Member

tpd/js

(Justice N. K. Patil)
Judicial Member